

1
O.A.30/96

16.1.96

Hon'ble Shri K.D. Saha, Member(A)

CM

Adjourned to 12.2.96 for admission.



(K.D. Saha)
Member(A)

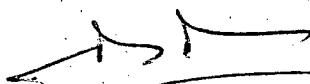
2

12.2.96

Hon'ble Shri K.D. Saha, Member(A)

CM

Adjourned to 27.3.96 for admission.



(K.D. Saha)
Member(A)

3

27.3.96

Shri M.L. Paswan
Registrar I/c
Since the Division Bench is not
available at present, let this case be
adjourned sine die till the Division
Bench is available.


Registrar I/c

DA - 30/96

4./ 3.10.96. Shri S.N. Tiwary, the counsel for the applicant.

On the request made by the learned counsel for the applicant, the case is adjourned to 14.11.96 for admission hearing.

/COS/

(K.D. Saha)

Member (A)

(V.N. Mehrotra)

Vice-chairman

5/14.11.96

List on 11.12.96 for admission.

SKS

(V.N. Mehrotra)

Vice-Chairman

6/11.12.96

Shri S.N. Tiwary, counsel for the applicant.

Shri S.N. Tiwary submits that he was under impression that the case was listed for 16.12.1996 for admission. He prays that this case may be heard on some other date.

List this case on 03.01.1997 for admission.

SKJ

(D. Purkayastha)
Member (J)

(K.D. Saha)
Member (A)

7/03.01.97

The DB is not available today. List on 04.02.1997 for admission.

SKJ

(V.N. Mehrotra)
Vice-chairman

UA-30/96

8

4.2.97

List on 21.3.97 for admission.

CM

V.N. Mehrotra
(V.N. Mehrotra)
Vice-Chairman

8

21.3.97

List on 2.6.97 for hearing on
admission.

CM

V.N. Mehrotra
(V.N. Mehrotra)
Vice-Chairman

10/2.6.97

List on 13.8.97 for hearing on
admission.

SKS

V.N. Mehrotra
(V.N. Mehrotra)
Vice-Chairman

11/13.08.97

List on 14.10.1997 for hearing on admission.

SKJ

V.N. Mehrotra
(V.N. Mehrotra)
Vice-Chairman

12./ 14.10.97.

List it on 12.12.97 for hearing on admission.

/CBS/

V.N. Mehrotra
(V.N. Mehrotra)
Vice-chairman

13./ 12.12.97.

List it on 19.2.98 for hearing on admission.

/CBS/

V.N. Mehrotra
(V.N. Mehrotra)
Vice-chairman

14/19.02.98 Shri S.N.Tiwarey, counsel for the applicant.

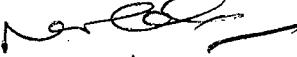
Heard the learned counsel. Admit. Issue notices to the respondents to file their reply within four weeks from now. Rejoinder, if any, may be filed within two weeks thereafter. Requisites to be filed within a week.

List on 04.05.1998 before Registrar for completion of pleadings.

Receipt
fited
this

SKJ

28-2-98


(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

15/4.5.1998

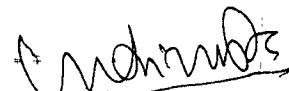
None for the parties. Notices were served to the Sr. Standing Counsel on behalf of the respondents no. 1 to 5. Receipt showing service of notices is kept in file 'C'. Written statement has not yet been filed. **Four weeks** further time is allowed to file written statement. List on 4.6.1998 for completion of records.


(V.K. Srivastava)
Dy. Registrar

MFS.

16/4.6.1998

None for the parties. W/s has not yet been filed. Four weeks further time, as a last chance, is allowed to file the same. List on 30.7.1998 for completion of records.


(V.K. Srivastava)
Dy. Registrar

MFS.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH PATNA

Order Sheet

..... Application No. CA-30/96 199 in.....

Applicant (s) Respondent (s)

Advocate for Applicant (s) Advocate for Respondent (s)

Note of Registry	Orders of the Tribunal
17/15.2.99	<p>Shri K.P. Mishra, Jr. to Shri S.N. Tiwary, Counsel for the applicant present. None for the respondents. WS has not yet been filed. Although 4 weeks maximum time was allowed for last filing of WS as a last chance.</p> <p>As per the record the case was to be listed on 30.7.98 before the Registrar for completion of records but it was not listed.</p> <p>Hence, the case be listed before the Hon'ble bench on 26.2.99 for direction.</p>
AKJ	<p><i>Satya</i> (Satyendra Prasad) Registrar I/C</p>
18/26.2.1999	<p>List it for direction on 9.3.1999.</p>
MRS.	<p><i>Prasad</i> (L.R.K. Prasad) Member (A)</p>
19/09.03.99	<p>None for the applicant.</p> <p>W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter.</p> <p>List on 17.05.99 for direction.</p>
SKJ	<p><i>SKJ</i> (Lakshman Jha) Member (J)</p>
	<p><i>Prasad</i> (L.R.K. Prasad) Member (A)</p>

20/17.05.99

Shri S.N.Tiwary, counsel for the applicant.

Shri V.M.K.Sinha, SSC for the respondents.

W/s not filed so far. The learned SSC
prays for time. Let the matter be listed before
the Registrar for completion of pleadings on
05.08.1999 and on-wards till the pleadings are
complete with liberty to the either side to men-
tion for early hearing upon notice to the other
side.

SKJ

(L.Hinglana)
Member (A)

(S.Narayan)
Vice-Chairman

21/5.8.99

None is present on behalf of the parties.
W/s not filed. List the record before me on
15.9.99 for filing W/s and completion of records.

SRK.

(A.K.Verma)
Registrar

22/15.9.99,

None is present on behalf of the parties.
W/s not filed. List the record before me on
26.10.99 for filing W/s and completion of pleadings.

SRK.

(A.K. Verma)
Registrar

26/20.12.99

Shri K.P. Mishra, junior to Shri S.N. Tiwary, counsel for the applicant is present. He submits that under the wrong notion of similarity of name of the applicant, he had submitted on the last date that he ~~had~~ received copy of W/s. In fact, he has not received W/s and W/s has not been filed by respondents. The office also reported that W/s has not been filed. It is now about 22 months when the record was admitted and as many as 12 adjournments have been granted for filing W/s. By way of last chance, time is granted for filing W/s. List the record before me on 10.1.2000 for filing W/s and completion of pleadings.

SRK

(A.K. Verma)
Registrar

27/10.1.2000

Shri S.N. Tiwary, counsel for the applicant is present. W/s not filed by respondents. This record was admitted for hearing on 19.2.98 and now 22 months have elapsed. List the record before the Hon'ble Bench on 20.1.2000 for direction.

SRK

(A.K. Verma)
Registrar

28
20.1.2000
CM

Shri S.N.Tiwary..Counsel for the applicant
Shri V.M.K.Sinha..counsel for the respondents

In spite of sufficient time given, W.S. has not yet been filed on behalf of the respondents. By way of last chance, four weeks' further time is allowed for filing W.S. List it for direction on 22.2.2000.

(L.Jha)
Member (J)

(L.R.K.Prasad)
Member (A)

23/26.10.99

None is present on behalf of the parties.
W/s not filed. This is a case of the year 1996. List the record before me on 15.11.99 for filing W/s and completion of pleadings.

SRK

[Signature]
(A.K. Verma)
Registrar

24/16.11.99

Shri K.P. Mishra, junior to Shri S.N. Tiwary, counsel for the applicant is present. None for the respondents. W/s not filed. As it is a old case, list the record before me on 29.11.99 for filing W/s and completion of pleadings.

SRK

[Signature]
(A.K. Verma)
Registrar

25/29.11.99

Shri K.P. Mishra, junior to Shri S.N. Tiwary, counsel for the applicant is present and submits that he has received copy of W/s and prays time to file rejoinder. However, W/s has not been placed in the record. Office to place the W/s in record and list it before me on 20.12.99 for filing rejoinder and completion of pleadings.

SRK

[Signature]
(A.K. Verma)
Registrar

29/22.2.2000

cancel
As lawyers ~~absent~~ from court due to
stricke called *you* by Bar counsel of Bihar,
list it for direction on 28.2.2000 .

AKJ

(L.JHA)
MEMBER(J)

AKJ
(L.R.K.PRASAD)
MEMBER(A)

30/28.2.2000

Sh. S.N.Tiwarey, counsel for applicant.
Jr. to Sh. D.K.Jha, ASC, for respondents.
On the request made by S.N.Tiwarey
15 days time is allowed for submission of WS. If
no WS has been submitted by them, the matter will
be disposed of on the basis of available materials.
List it for direction on 16.3.2000 .

AKJ

AKJ
(L.JHA)
MEMBER(J)

AKJ
(L.R.K.FRASAD)
MEMBER(A)

31/16.3.2000

Sh. S.N.Tiwarey, counsel for applicant.

WS not filed. One more opportunity is
given for filing WS within three weeks time
failing which the case will be disposed of
on the available materials. List it for
direction on 14.4.2000 .

AKJ

AKJ
(D.JHA)
MEMBER(J)

AKJ
(L.R.K.PRASAD)
MEMBER(A)

32/17.4.2000

Sh. S.N.Tiwarey, counsel for the applicant.

Jr. to Sh. D.K.Jha, counsel for the respondents.

The learned counsel for the applicant states that the relief prayed for has already been granted by the department vide Memo. No. ST/TFS/5-8/94 dated

11.8.98 and, therefore, he does not want to pursue the matter further. In view of the above submission of the counsel for the applicant, this OA is disposed of accordingly as *lifra shay*

AKJ

(L.HMINGLIANA)
MEMBER (A)

(D.K.JHA)
MEMBER (J)